

ORDER-SHEET FOR MAGISTRATE'S RECORDS
DISTRICT : SONITPUR.
IN THE COURT OF SESSIONS JUDGE, SONITPUR AT TEZPUR
Misc. Criminal (Bail) No. 516/2022

Abdul Rahman Ali

Vs.

State of Assam

Sl. No. of Orders	Date	Order	Signature
	<u>20-10-22</u>	<p>This is an application u/s 439 Cr.P.C. filed by Abdul Rahman Ali seeking bail for accused Anowar Hussain who was arrested by police on 01-09-2022 in connection with Missamari PS Case No. 60/2022 u/s 366(A) IPC corresponding to G.R. Case No. 1811/2022.</p> <p>The allegation in the FIR is that on 27-08-2022 at about 8 AM when the minor daughter of informant was going towards her school the accused named in the FIR forcefully kidnapped her with a motive to marry her and make her do illicit act. Hence, the case.</p> <p>I have heard the learned lawyers appearing for both sides and also perused the contents of the case diary and as police submitted charge-sheet on conclusion of investigation.</p> <p>It is seen that accused was arrested by police on 01-09-2022 and the I.O. submitted the charge-sheet on 30-09-2022 u/s 363 IPC before completion of statutory period.</p> <p>As per Section 167(2) Cr.P.C. accused is not entitled to bail as a matter of right.</p> <p>In the result, bail petition stands rejected.</p> <p>Let the case diary including charge-sheet be send back to G.R. Branch.</p> <p>Accordingly, the case is disposed of.</p>	Sessions Judge, Sonitpur, Tezpur.